## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:2250 ANSWERED ON:10.03.2015 QUALITY OF DRINKING WATER

Dhruvanarayana Shri Rangaswamy;Jadhav Shri Sanjay Haribhau;Paraste Shri Dalpat Singh;Raut Shri Vinayak Bhaurao;Shewale Shri Rahul Ramesh;Verma Shri Rajesh

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has formulated any scheme/action plan for laying down stringent norms regarding the quality of drinking water and making their implementation compulsory;
- (b) if so, the details thereof indicating the steps planned to be taken to ensure supply of clean drinking water;
- (c) whether the Government is considering any proposal for strict action against the local Government agencies and water supply boards who failed in ensuring supply of clean drinking water and if so, the details thereof; and
- (d) whether any test about purity and quality of drinking water was recently carried out, if so, the details and the outcome thereof along with action taken against those found responsible for negligence in supply of clean drinking water?

## **Answer**

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) to (d): Drinking water is defined as safe if it is free from biological contamination and are within the permissible limits of chemical contamination as per the drinking water specification prescribed by the Bureau of Indian Standards in its standard IS: 10500. The requisite information is being collected and will be laid on the Table of the House.